

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RUSHABH LIFESTYLE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RUSHABH LIFESTYLE PRIVATE LIMITED(Under CIRP)
2.	Date of incorporation of corporate debtor	26/03/2013
3.	Authority under which corporate debtor is incorporated / registered	Company Incorporated under the Companies Act, 1956 registered with Registrar of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101MH2013PTC241360
5.	Address of the registered office and principal office (if any) of corporate debtor	102, Mahim United Industrial Estate, Mogul Lane, Mahim West, Mumbai, Maharashtra, India, 400016
6.	Insolvency commencement date in respect of corporate debtor	The Hon'ble NCLT Mumbai Bench Pronounced the Order on 21st November, 2023(Tuesday)
7.	Estimated date of closure of insolvency resolution process	19th May, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP Pawan KR Agarwal Registration No.: IBBI/IPA-001/IP-P00414/2017-18/10737
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 42, Gopal Bhawan, 199 Princess Street, S.G. Marg, Marine Lines (East) Mumbai – 400 002 E-mail: arbitratorpr@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 42, Gopal Bhawan, 199 Princess Street, S.G. Marg, Marine Lines (East) Mumbai – 400 002 E-mail: arbitratorpr@gmail.com
11.	Last date for submission of claims	Tuesday, 5th December, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	None at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Not Applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rushabh Lifestyle Private Limited** on **21st November, 2023(Tuesday)**.



The creditors of **Rushabh Lifestyle Private Limited** are hereby called upon to submit their claims with proof on or before **Tuesday, 5th December, 2023** to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class none at present in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Pawan KR Agarwal
Interim Resolution Professional
IBBI/IPA-001/IP-P00414/2017-18/10737
For Rushabh Lifestyle Private Limited



Date: 23.11.2023

Place: Mumbai.